

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 39/TT/2020

- Subject:** : Approval for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for 400 kV D/C (Quad) Nabinagar-II-TPS-Gaya transmission line with 02 nos. associated bays at Gaya Sub-station associated with Transmission System for Nabinagar-II TPS (3X660 MW) in the Eastern Region.
- Date of Hearing** : 17.7.2020
- Coram** : Shri I.S Jha, Member
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : BSP(H)CL and 6 others
- Parties Present** : Shri S.S. Raju, PGCIL
Shri A.K. Verma, PGCIL
Shri. B. Dash, PGCIL

Record of Proceedings

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition is filed for truing up of tariff of the 2014-19 period and determination of tariff of the 2019-24 period of 400 kV D/C (Quad) Nabinagar-II-TPS-Gaya transmission line with 02 nos. associated bays at Gaya Sub-station associated with Transmission System for Nabinagar-II TPS (3X660 MW) in the Eastern Region. The representative of the Petitioner submitted that the instant assets were put into commercial operation during the 2014-19 period. He submitted that tariff for the 2014-19 period was determined vide order dated 22.4.2019 in Petition No. 106/TT/2018. He submitted that the variation in approved capital cost as on the date of commercial operation in order dated 22.4.2019 and now claimed is due to computational difference in Interest During Construction (IDC). He further submitted that the variation in approved capital cost as on 31.3.2019 and now claimed in the instant petition is due to shifting of ACE to the 2019-24 period. Hence, an ACE of ₹1990 lakh is being projected during the 2019-24 period. He further submitted that there is no cost over-run. The representative of the Petitioner requested for three weeks' time to submit the RPC certificate, for which Commission allowed time upto 14.8.2020.



3. Subject to above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

